

SHRIMATI VIJILA SATHYANANTH: Sir, my great concern is that tea growers are given ₹9 per kg whereas the manufacturing cost is about ₹70 and the tea is sold in the market at about ₹120. So, the Tamil Nadu Government provides an additional subsidy of ₹2 per kilogram for the tea growers. Amma gives an additional subsidy. With her great vision, she has planned a fund which has been created for the benefit of tea growers. Is there any such plan with the Government of India to protect the tea growers, especially in Tamil Nadu?

SHRIMATI NIRMALA SITHARAMAN: Mr. Chairman, Sir, the subsidy for tea production is for organic production, that is, for conversion from regular production to organic production. There is, of course, a subsidy given and that is only for converting from regular production to organic production. But to protect the small farmers, small tea growers, I would like to underline the fact that this effort, through the Plant Protection Code, is more from the point of view of better product cultivation by use of better inputs, and, therefore, that is also one of the ways in which we are protecting the interests of small tea growers.

MR. CHAIRMAN: Now, Question No. 18; the questioner is not present in the House. Let the answer be tabled.

राजस्थान के ग्रामीण क्षेत्रों में उद्योगों की स्थापना के लिए प्रदान की गई धनराशि

*18. श्री अशक अली टाक : क्या वाणिज्य और उद्योग मंत्री यह बताने की कृपा करेंगे कि:

(क) केंद्रीय सरकार द्वारा वर्ष 2013-14 में राजस्थान राज्य को ग्रामीण क्षेत्रों में उद्योगों की स्थापना के लिए कितनी धनराशि प्रदान की गई है; और

(ख) कितने उद्योगों की स्थापना की गई है और इन पर कितनी धनराशि का निवेश किया गया है?

वाणिज्य और उद्योग मंत्रालय के राज्य मंत्री (श्रीमती निर्मला सीतारमण) : (क) उद्योग राज्य का विषय है। केंद्र सरकार इसकी विभिन्न योजनाओं के माध्यम से सहायक भूमिका निभाती है। वाणिज्य विभाग की निर्यातों का अवसंरचना विकास के लिए राज्यों को सहायता (एएसआईडी) योजना के तहत राजस्थान राज्य के लिए 2013-14 के दौरान 21.58 करोड़ रुपए की राशि जारी की गई है। इसके अलावा भारतीय चमड़ा विकास कार्यक्रम (आईएलडीपी) के तहत आधुनिकीकरण एवं प्रौद्योगिकी उन्नयन के लिए 2013-14 में औद्योगिक नीति एवं संवर्धन विभाग (डीआईपीपी) द्वारा राजस्थान में 3 इकाइयों के लिए 59,34,076 रुपए की केंद्रीय सहायता दी गई थी।

(ख) राजस्थान सरकार ने सूचित किया है कि 2778.88 करोड़ रुपए के निवेश के साथ 2013-14 के दौरान राजस्थान राज्य में 17601 एमएसएमई इकाइयां स्थापित की गई थीं। गैर एमएसएमई क्षेत्र में 119 इकाइयों ने राजस्थान राज्य के लिए 2013-14 के दौरान 22836 करोड़ रुपए के प्रस्ताव के साथ केंद्र सरकार में उनके औद्योगिक उद्यमी ज्ञापन (आईईएम) दायर किए हैं।

Funds for setting up industries in rural areas of Rajasthan

†*18. SHRI ASHK ALI TAK: Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

(a) the quantum of funds provided to the State of Rajasthan in the year 2013-14 by the Central Government for setting up industries in rural areas; and

(b) the number of industries set up and the quantum of funds invested thereon?

THE MINISTER OF STATE OF THE MINISTRY OF COMMERCE AND INDUSTRY (SHRIMATI NIRMALA SITHARAMAN): (a) Industry is a State subject. The Central Government plays a supportive role through its various schemes. An amount of ₹ 21.58 crore has been released during 2013-14 to the State of Rajasthan under Assistance to States for Infrastructure Development of Exports (ASIDE) Scheme of Department of Commerce. Further, Central assistance of ₹ 59,34,076 was given to 3 units in Rajasthan by the Department of Industrial Policy and Promotion (DIPP) in 2013-14 for modernization and technology upgradation under the Indian Leather Development Programme (ILDPP).

(b) The Government of Rajasthan has informed that 17601 MSME units were setup in the State of Rajasthan during 2013-14 with an investment of ₹2778.88 crore. In the non-MSME sector 119 units filed their Industrial Entrepreneur Memorandum (IEM) with the Central Government, proposing an investment of ₹22836 crore during the year 2013-14 for the State of Rajasthan.

This is a Rajasthan-specific question. Are there any supplementaries? Mr. Vijay Goel.

श्री विजय गोयल: सभापति जी, मंत्री जी ने अपने उत्तर में शुरू में जवाब दे दिया कि industry is a State subject. लेकिन, नीचे लिखा जाता है कि in the non-MSME sector, 119 units filed their Industrial Entrepreneur Memorandum with the Central Government proposing an investment of ₹22,836 crore. तो मैं मंत्री जी से यह जानना चाहता हूँ कि इसमें सेंट्रल गवर्नमेंट का क्या रोल है? जैसा उन्होंने कहा कि 21.58 करोड़ रुपए उन्होंने रिलीज किए हैं for State of Rajasthan under Assistance to States for Infrastructure Development of Exports. तो ऐसी कौन-कौन सी स्कीमें हैं, जो कि रोजगार बढ़ाने के लिए सेंट्रल गवर्नमेंट की तरफ से स्टेट गवर्नमेंट को इंडस्ट्रीज के लिए मदद दी जाती है? मैं यह इसलिए जानना चाहता हूँ, क्योंकि जब वे सेंट्रल गवर्नमेंट के साथ एमओयू कर रहे हैं, तो इसका मतलब है कि सेंट्रल गवर्नमेंट का कोई न कोई रोल तो जरूर होगा।

SHRIMATI NIRMALA SITHARAMAN: First of all, these funds have been given under two or three Schemes. The first is under ASIDE and the other one is through the Industries Department. One is for creation of infrastructure, which will help further exports, and the second is for improving the facilities for modernising technology. So, both the examples, or the figures, which have been given in the answer to the first part of the question, are for infrastructure development under ASIDE and for promotion of modernised methods of production and technology upgradation. But, as far as the Central Government's role in non-MSME units is concerned, it is only for registration. Therefore, the role of the Central Government is limited to the extent of modernising or for upgradation of infrastructure.

SHRI VIJAY GOEL: When there is no role of the Central Government, where is the need of registration by the Central Government?

SHRIMATI NIRMALA SITHARAMAN: Sir, let me very quickly explain on that. In the establishment of industries, there is no role of Central Government. That is where the State Government's role is there. That is what has been highlighted in it.

IPR cases lost against USA

*19. SHRI GULAM RASOOL BALYAWI: Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

(a) whether it is a fact that Government has recently lost some Intellectual Property Right (IPR) cases against USA;

(b) if so, the details thereof; and

(c) the action taken in the matter?

THE MINISTER OF STATE OF THE MINISTRY OF COMMERCE AND INDUSTRY (SHRIMATI NIRMALA SITHARAMAN): (a) No, Sir.

(b) and (c) Do not arise.

श्री गुलाम रसूल बलियावी: सभापति जी, हमारे देश की जो बौद्धिक संपदा है, खासतौर से चाहे वह अदबियात के मामले में हो, औषधि के मामले में हो या एग्रीकल्चर से या किसानों से जुड़ा हुआ हो, जितनी उसकी रक्षा और हिफाजत हमारे देश की एजेन्सियां करती हैं, वह यकीनन काबिले-तारीफ है, लेकिन इन दिनों जो कुछ पढ़ने में, जो कुछ सुनने में आ रहा है और जो हालात हैं, खासतौर से यूनानी और आयुर्वेदिक में और वे चीजें जो हमारे मुल्क के दिलो-दिमाग मिलकर तैयार करते हैं, क्या जो दूसरे मुमालिक हैं, उन मुमालिक के लोग या उन मुमालिक की एजेन्सियां हमारे देश की इस संपदा पर किसी तरह का कोई कब्जा कर रही हैं या हमारे देश की प्रॉपर्टी पर अपनी मोहर लगा रही हैं?